

SHRI DINFN BHATTACHARYYA
Kindly hear me and then give your ruling.

MR SPEAKER Please do not make it a daily practice. I do not allow it. Anything that you say without my permission will not go on record. I will not allow anything without previous notice

SHRI DINEN BHATTACHARYYA **

MR. SPFAKER Please do not make it a daily habit

SHRI DINEN BHATTACHARYYA **

MR SPEAKER You are not here to do anything against the rules

SHRI DINEN BHATTACHARYYA **

SHRI RAM DEO SINGH (Maharajan), **

MR SPEAKER Anything of which I have no notice will not be allowed. This is not to go on record. He is speaking without my permission

SHRI DINEN BHATTACHARYYA **

SHRI P K DEO (Kalahandi) **

SHRI RAM DEO SINGH **

12.30 Hrs

PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF THE
MINING AND ALLIED MACHINERY CORPN
LTD THE TRIVENI STRUCTURALS LTD,
AND THE BHARAT HEAVY PLATE AND
VESSELS LTD

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES
(SHRI SHAHNAWAZ KHAN) On behalf
of Shri Mohan Kumaramangalam,
I beg to lay on the Table a copy each
of the following papers (Hindi and English

versions) under sub-section (1) of section
619A of the Companies Act, 1956 -

- (1) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Ltd Durgapur, for the year 1969-70.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, [Placed in Library, See No LT-662/71]
- (2) (i) Review by the Government on the working of the Triveni Structural Limited for the year 1969-70.
- (ii) Annual Report of the Triveni Structural Limited for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library See No LT-663/71]
- (3) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited Visakhapatnam, for the year 1969-70
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-664/71.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURAL
(SHRI SHER SINGH) I beg to lay
on the Table a copy of Notification
No. G S.R. 969 (Hindi and English versi-

**Not recorded.

ons) published in Gazette of India dated 25th June, 1971, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964 under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-665/71.]

12,32 Hrs.

**PUBLIC ACCOUNTS COMMITTEE
SIXTH REPORT**

SHRIMATI MUKUL BANERJI
(New Delhi): I beg to present the Sixth Report of the Public Accounts Committee regarding paragraph 80 of Audit Report (Civil) 1970 relating to Delhi Milk Scheme.

***DEMANDS FOR GRANTS
1971-72 — Contd.**

Ministry of Industrial Development—Contd.

MR. SPEAKER : We will now take up further discussion of the Demands relating to the Ministry of Industrial Development. Shri D.K. Panda.

SHRI D. K. PANDA (Bhanjanagar) : Mr. Speaker, Sir, this is a very important Ministry and also very much responsible for all the disastrous calamities that have occurred during the last 22 years of the Congress rule. It has helped big monopolies to grow in the country, not only that. It has also encouraged regional imbalances to grow and to become more remarkable

MR. SPEAKER : Just a minute.

Mr. H. M. Patel and some other Members came to me to discuss certain things in my office. But that does not mean that you should give everything in the press as a news. This is what you discuss with me in my office. Here, you say, a discussion on nationalised banks agreed; that you met the Speaker and the Speaker

said this and that. After all, you meet me in my office, the Members from this side and that side, and we frankly discuss many things. But that does not make news. The Speaker is not the Prime Minister, that you went there and she said this or she said that. The Speaker is the Presiding Officer. I have to talk to you a number of things in my own way. If you make it a news what you discuss with me in the Chamber, God help you.

SHRI S. M. BANERJEE (Kanpur) : I am not supporting this. This is a very bad practice that when we talk to you, we should go to the Press. I agree with you.

MR. SPEAKER : They embarrass me.

SHRI P. K. DEO (Kalabandi) *rose.*—

MR. SPEAKER : Please sit down. There is no motion before me. I have given no permission and the news has all appeared in the press.

SHRI D. K. PANDA : With regard to the functioning of our public undertakings I will cite one or two examples. There is one chapter on the National Industrial Development Corporation in the Annual Report. With regard to the functioning of this particular corporation, it has been brought to the notice of the Ministry that there was mis-management. Of course, the Government have not taken any action so far. Sir, we know the importance of these public undertakings because the entire economy of the country and the curbing of the monopoly capitalists and concentration of wealth in the hands of a few and curbing the growth of big Industrial houses can be solved and you can overcome these difficulties. But it appears that the Ministry remains callous in spite

*Moved with the recommendation of the President.